[Shri Parvathaneni Upendra] Previously, prior to 1976, it was not there; there was no income-tax. Now it is heing charged. Poultry industry is an agro-based industry but it is treated neither as an industry nor as agriculture. As a result, it is suffering from both angles. There is justification to exempt it from income-tax. Government should take action on all the five poin's which I have mentioned so that the industry can prosper and also we can solve the twin problems which I .mentioned earlier.

Violation of Safety Norms m Indian Airlines

SHRI JASWANT SINGH (Rajasthan); I would like to refer to reports that have appeared about violations of safety norms in Indian Airlines. I have with me reports and photographs which show that the aircraft maintenance engineers of Indian Airlines are giving blank certificates, which is in violation of the safety norms. I do not know if it is the procedure of Indian Airlines that the aircraft maintenance engineers are to sign blank forms before certifying an aircraft as airworthy Or ready for use. I have here with me photograph of a blank form which is check A; a certificate that is employed for Airbus and for a particular kind of engine. Then there is another photograph of what is called check B; which is a certificate used for Boeing 737. Then, I have here another photograph also for other kinds of aircraft. But really the point is that it has been reported that the Aircraft Maintenance Engineers are signing these blank check certificates and issuing them as a matter of routine and convenience. Now, if this is true, it is really a very alarming thing because once the AMEs sign blank forms and give them to the Maintenance Department, then, with these certificates, all that the Maintenance Department has to do is to fill in the aircrat No. and the flight number and then the flight would be shown as

having been cleared by the Aircraft Maintenance Engineers. I very much hope that this is not correct. But, because there have been reports earlier also and there has been neither an official rebuttal by the Government nor a clarification from them, I would expect of the Government that, when I have raised it as a Special Mention, they would firstly issue a prompt rebuttal saying that this is not taking place and,. if it is taking place, they would immediately take remedial measures and explain to me whether these reports were correct or not. Thank you, Sir.

EQUAL REMUNERATION (AMEND-**MENT)** Bill, 1987

THE VICE-CHAIRMAN (SHRI JAGESH DESAI); Now, Mr. Ajit Panja to move the Bill for consideration.

THE MINISTER OF STATS OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI AJIT PANJA); Sir, on behalf of the Minister of Labour, I beg to move:

"That the Bill to amend the Equal Remuneration Act, 1976 be taken into consideration."

Sir, as you know, one of the most important pieces of legislation with regards to women's employment is the Remuneration Act which was passed in 1976 replacing the Ordinance of 1975. While this Act was being implemented certain lacunae came to the notice of the Government and those are sought to be removed by the proposed amendment.

SHRI LAL K. ADVANI (Madhya Pradesh): sir. where is the Labour Minister?

AN HON. MEMBER: I think he is not well.

SHRI LAL K. ADVANI; The Labour Minister should move it.

SHRI AJIT PANJA: Sir, section 5 of the Act stipulated that no discrimination should be made between men and women in recruitment and that equal payment should be made to both. But it appeared that no protection was given to women against discrimination during the course of employment in matters like promotion, transfers, leave etc. Now, this is sought to be remedied hy amending section 5 of the Act so that the right of women to equal remuneration and also to protection against discrimination in the course of employment is safeguarded.

With regrad to section 10, we found that the penatly is so little that almost everywhere the people who are ' infringing the law pay the penalty and get scot-free. But the women go on suffering. Therefore, we propose to enhance the penalty so that the Act is properly enforced with authority.

The third provision relates to action by individual women. Even though women have got their rights, seldom it has been found that they are aware of their rights. Even if they are aware of their rights, they are slow to take recourse to the legal forum for the purpose of getting their rights. It has, therefore, been proposed in this amendment that recognised trade unions can take uo the cause of the individual woman and fight for the equal rights which she is entitled to.

These were the thre© lacunas which were noticed in the Act passed by Parliament in 1976 and this amendment which is for removing those lacunae, if passed will go a long way in protecting the rights of women so far as the ambit of this Act is conce ed.

With these words, Sir, I commend the Bill for the consideration of the House. Thank you, Sir.

The question was proposed.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Now, Mr. Dipen Ghosh.

SHRI DIPEN GHOSH (West Bengal): Sir, I would have been happy if, in the absence of the Labour Minister, the Minister of Energy or the (Minister of Commerce had moved the Bill instead of the Minister of Information and Broadcasting.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh): Why?

SHRI DIPEN GHOSH: I would have been happier if any of them had been given the assignment of piloting this Bill because the offending organizations are the coal mines and the plantations mainly. Mr. Panja stated that this important legislation had been enacted by the Parliament of India in order to ensure payment of equal remuneration to men and women. But still our experience is that though there have been legislations in all cases, in all places, equal remuneration is not being The coal-mines are under the public paid. And the public sector. sector is the offending organisation in the matter of the applications of the Equal Remuneration Act, still. Similar is the case of plantations—tea plantations plantations, tobacco and rubber estates. Here also we find still the Equal Remuneration Act is not being implemented faithfully. That is why I wanted that either of these two Ministers had been assigned the 3°b of piloting this Bill in the absence of the Labour Minister instead of the Information and Broadcasting- Minister, because so far as my experienes goes in his Ministry or in the organisations under his (Ministry perhaps the fair sex is being a little pampered, but not discriminated against. But, Sir, Mr. Panja will also appreciate, by virtue of his experience in his profes-

[Shri Parvathaneni Upendra] sion before he became a Minister, that by making mere legislation or by even amending the existing legislation or making it more stringent the purpose for which this legislation is sought to be made cannot be fulfilled, because we are living, good, bad or indifferent, in a maledominated society and mostly the executives are the people Buffering from male chauvinism and, therefore, they are little concerned about the implementation of the legislation. Just now my learned colleague, Mr. Advani, had brought to the notice of this House that despite legislation being enacted by Parliament about the provision of secretarial assistance to ex-Presidents of India two such ex-Presidents have no such assistance. That means that the legislation is not being implement, ed. There are so many legislations which are not being implemented.

So my first question is this. I do not know whether this Minister will be in a position to reply. However, I am assuming that he will be. While replying to this debate will he be in a position to tell us to what extent the principal Act which wa? passed by Parliament is being implemented? Has the Ministry of Labour come across any instances of failure of this legislation whether in the public or in the private What machinery, the monitoring machinery, the overseeing machinery, this 'Ministry, the Ministery of Labour, has since constituted to ensure that the provisions if these leigslations are implemented? In the Nilgiri Tea Estate where the Minimum Wages Act is in vogue and all workers, whe ther male or female, should be paid a .minimum wage of Rs. 12 a day, my information is that a male worker is paid Rs. 8 a day while a female worker is paid Rs. 7.50 p. a day. And what is worse, when there was an agitation, when there was a movement, by the female workers in that tea sesjtate, ' the employer brought hirelings from outside to break that agitstion. There is neither labour

machinery nor any other machinery operating there to ensure that the minimum wage is paid equally to both male and female workers. Similarly, in the construction work—construction work is under the public sector— a male worker is paid Rs. 12 to Rs.15 a day while a female worker is paid only Rs. 9 a day. In Assam Tea Estate—for that matter, in any tea es-state in Assam—there is no equal remuneration between male and female workers and there is no machinery to implement the Equal Remuneration Act. Here so far as this particular amending piece of legislation is concerned, the words "work of a similar nature" in the earlier Section 5 are now sought to be replaced by the words—after the words "work of a similar nature"— "or in any condition of service subsequent to recruitment such as promotions, training or transfer,". Mr. Panja, by virtue of his experience in this profession, will share my concern that this term "work of a similar nature" is a vague term and there is scope to misinterpret it the other way round in order to Pay less to a female worker; there is scope on the part of the employer to prove that by nature the work is not similar. There are hundreds of situations like that in tea estates, in tobacco plantations, in rubber plantations, etc. They say, this work is not of a similar nature. Therefore, I would be happy if by virute of the experience gained in the Ministry of Labour, in this amending law the Minister specifies or defines the words "similar nature of work" In Khakoja Tea Estate in Assam there was an agitation over this particular issue where the employer sought to take advantage of these words, "similar nature of work", in order to pay less to the female workers: he tried to interpret that the work was not of a similar nature. Representations were made to the Labour Ministry but the Labour did not intervene to define or clarify what "sknilar nature of work" was or is. About this amending clause Mr. Panja has said that

[Shri P. N. Sukul]

Sir, the sole purpose of the Act was to prevent any discrimination against women workers in matters of emp loyment and allied matters and especially any discrimination in matters of payment of wages. This Act was brought into being entirely in accordance with the spirit of our Constitution because article 15 of the Constitution provides for no discrimination on the basis of sex and article 39 of the Constitution also enjoins upon the State to direct its policy so as to ensure equal pay for equal work for both men and women. And it was in accordance with this spirit of the Constitution that to put a stop to the exploitation of women in matters of imployment that the original Equal Remuneration Act was passed in 1976. These provisions in the Constitution were the direct result of the thinking of our national leaders at that time or before that. Our leaders like Mahatma Gandhi, Pandit Jawaharlal Nehru, Shri Rajendra Prasad, Maulana Azad and so many other stalwarts were against the exploitation of women and they were great champions of the liberties of women, the rights of women and that is why the provisions which I just mentionfco were brought into being in the Constitution, were enshrined in the Constitution and to ensure the stoppage of discrimination algainst women on the basis of sex in matters of employment, especially regarding payment of remuneration, the original Act of 1976, was passed by Parliament. And this Act was passed also because the Mr nimum Wages Act of 1948 did not specifically provide for payment of equal wages to both men and women, and still it does not provide for. So, there was the need to bring about a separate, another legislation on the subject and I am really very happy that the then Government of Mrs. Gandhi brought this Act before Parliament and got if passed and it has gone a long way to generate a consciousness among the people for not discriminating against women. Although as my learned friend was saving, the

exploitation of women is yet to be stopped fully; it still continues. There are many areas in which it continues and in matters of remuneration also it continues. In Delhi, I tell you, so far as the women workers employed in building works are concerned, they are paid much less than their male counterparts. If a women worker gets Rs. 10 per day, the man gets Rs. 15 or Rs. 16. Similarly in villages also in one way or the other this disparity is going on despite this Act and there is nothing new about it as my friend was saying. He was referring to the secretarial assistance to retired Presidents only. But I tell you there are so many Acts which are not being implemented fully, for example, there is the Suppression of Immoral Traffic in Women Act. This Act was passed a generation back or even more than that. But do you think this immoral trafficking has been stopped because of the Act? It still cointinues. In almost all the citie? it continues, as we read in the papers. It continues in places like Calcutta, Madras, Bombay, Nagpur etc., and before the Act, it was being done openly; now H is being done in a clandestine manner. And who is being benefited? Not those ladies or the prostitutes, but the police. It is the agents, the touts, the police who are benefited. Almost every thana gets paid regularly by them. So, that Act has not been able to dispense with that institution. Why then to have that Act? My humble submission is, if you cannot implement it fully, why should you have such an Act? For example, Mr. Vice Chairman, in the State of Gujarat—that is the only State where there is prohibition—you go to any city or village in Gujarat and you can' get any drink you like...

DR. BAPU KALDATE (Maharashtra): What is your experience?

SHRI P. N. KAUL: I have been told like that, it is correct. I have been told like that and I have visited Gujarat more than a dozen times and once or twice I tried to find out the

this Equal Remuneration Act was conceived of for payment of remuneration at the time of recruitment. But during the course of service in. respect of certain other benefits, what does an employee get? Concern was not taken that the principle of equality should be followed and that is why this Section has been sought to be amended by inserting a few words— "or in any condition of service subsequent to recruitment such as promotions, training or transfer." But, Sir, what about the cases of retrenchment? It is our experience that when

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Now please conclude. There is no

the question of retrenchment comes...

SHRI DIPEN GHOSH: I know. Sir. In view of my experience, I am only giving the specific cases. In the case of retrenchment, it is our experience that women workers are made the victims of retrenchment, particularly in the mines, in the plantations and in the unorganised sectors. Even now care has been sought to be taken to see that in the case of retrenchment at least this discrimination is not followed, some rules some provisions of equality are followed. Here, I would only draw the attention of the Minister to another aspect. condition of service includes transfer. In the case of transfer, concern has been expressed to see that discrimination is not made. But, Sir, surely you will agree that in the case of transfer, paricularly the transfer of women workers, some special care needs to be taken because the fallout in the family, if a woman workers is transferred, is not the same us that of a male worker when he is transferred. Looking at the question of equality, yes. remuneration has to be equal, equality has to be ensured in the case of other conditions of ser-vice and in the case of transfer there should be equally. But, Sir, in the social set-up that We are having today, care has to be taken in the case of transfer because if a married

woman worker is transferred, immediately the apprehension of hreaking-up of the family arises. So, I want to draw the attention of the hon. Minister to this particular aspect. It is not simply a legalistic point of view. It is a question of social viewpoint as in the present family set-up and the social set-Up that we are having now. So, in the matter of transfer of women workers particular care should be taken, particular view should be taken to see that such transfers do not result in the breaking up of the families by creating some problems. In such cases, transfer of women workers should be avoided, simply equality should not be maintained.

Lastly, Sir, it is true that under Section 10, the punishment has been sought to be increased from Rs. 1000 to Rs. 10,000. But I don't think — I don't think the Minister also will believe it—that by simply raising the amount of punishment from Rs. 1,000 to Rs. 10,000 it can deter the employers whether in the public sector or the private sector from following these discriminatory policies between the male and woman worker. Therefore, I think, an awareness has to ne created among the employers. And particularly from the Government of India's point of view, from the Labour Ministry's point of view, a straight monitoring, overseeing machinery has to be created to see that these laws-the amending Bill and whatever provisions are there—are implemented. Otherwise this will remain only a piece of legislation to be quoted as a good measure of the Government, but the women workers will not be benefited. Thank you. Sir. 1.00 P.M.

SHRI P. N. SUKUL (Uttar Pradesh) Mr. Vice-Chairman, Sir, I rise to support this very simple and very laudable Bill. The Bill, namely, the Equal Remuneration (Amendment) Bill, 1987, seeks to bring about certain amendments in the original Equal Remuneration Act of 1976.

truth. You tell me any city; I will take you and get you the bottle. So, why to have such a law? Something which is not a crime in the neighbour ing State of Maharashtra or the State of Rajasthan, is banned there. Why should this be a crime in Gujarat? Simply because you have such an absurd law, it is not being implemen ted. Its absurdity lies in the fact that it is not being implemented. So, having such laws which cannot be implemented fully, does not con tribute much to the society therefore, the governmental ag not encies and the voluntary agencies and organisations have to work hard to ensure that the law is implement ed in its real spirit. And it, indeed, is very good. According to this Bill, voluntary organisations can also lodge a complaint regarding a disparity in wages. Previously, voluntary organi sations were not in a position to lodge complaint in the matter. Now, this Bill seeks to authorise or empower them to lodge complaints if there is any disparity in payment of wage: workers, and it is a very welcome step.

As regards enhancement of penalties, under section 10 of the Act, about which my learned friend jus mentioned, rather summarily, I welcome this enhancement. Under sec tion 1OA for not maintaining or producing register of workers or muster rolls or other connected documents" the fine previously was Rs, 1000 and now it is being raised to Rs. 10,000 plus one month's simple imprisonment. So, there is ten times enhancement in fine as well as simple imprisonment, and I think this will prove a strong deterrent in the mat ter.

Similarly, under section 10(2), fo making recruitment in contravention of the Act or for unequal remuneration for the same work or for any discrimination between men and men, after employment, the previov-fine of Rs. 5,000 is now being raised It ranges between Rs. 10.000 and 'Rs 20,000. The minimum is Rs. 10.000 and the maximum is Rs. 20,000...

is now double or four times with three months to one year imprisonment. The enhancement in the two penalties is a very welcome thing and I hope it will go a long way preventing the exploitation of our women workers.

Sir, in our Indian society, women have suffered a lot. For ages, women have suffered. I am not talking about women like our friends who are sitting here, but about those who live hi the villages. They have s fered a lot. Sir, even in the Ran Charit Manas, it is said:

Women have been equated with animals. Even a Brahmin women has been equated with a Harijjan by Tulsidas. Such a general rule has been there. This has done a lot of damage to our women in matters of their rights. This has been the position for a long time and still, in certain areas, they are considered to be a part of our movable property. They are sold. Women are brough from Nepal and other places and sold. There have been many instances. Women have been suffering in many ways. Dowry deaths are taking place. There is an anti-dowry legislation. Only the other day we hav" been informed in Parliament that the dowry deaths are on the increase. Why? Because we have not taken steps to prevent them as best as we should have done. Sati is another form of exploitation. Then, there are women who are meant to be engaged in prostitution and all that. Therefore, the Government should be very very alive to the problems of our womenfolk who are still suffer-ing.who are still being exploited by the society and it must be ensured as best as we can that these evils are dispensed with as early as possible. In other words, the law should be implemented effectively. This is the first requirement. You may make laws

but they will have meaning only when they are implemented.

SHRIMATI RENUKA CHODWH-URY (Andhra Pradesh): Will the hon. Member yield for a minute? 1 fully associate myself with what h has said that the law should be implemented. I would, at the same time, suggest that if the Bill is not going to be implemented in toto...

SHRI P. N. SUKUL: This is what I am

SHRIMATI RENUKA CHOWDHU RY: I am supporting you. If it is not going to be implemented in toto, at least, women should be able to get value for money. When we are paying to buy a husband, let him be worth it. Let the Government look into this aspect also. (Interruptions)

DR. BAPU KALDATE: This Bill is not concerned with tha*.

SHRIMATI RENUKA CHOWDHU RY; They get nothing. In the case of Sati also, even in death, only because the woman dies with the husband, with the man, men in Rajasthan want to build temples for them because she dies with the husband. What about women who are dying on account of dowry every day? She is a Mahapati-vrata. Not only she gives him Dahej and dies but she allows him to marry for a second time.

उनके नास पर भी तो कोई मंदिर बनना चाहिए। वह भी तो देवता है यह मैं एक औरत की और से कह रही हैं

SHRI P. N. SUKUL: I associate myself with the feelings expressed by her.

Mr. Vice-Chairman, Sir, what I an pointing out is that the law should b-made effective and implemented. Secondly, the Minimum Wages Act, 1948, should also be implemented. This Act also specifically provides for payment of equal wagss to both men and women workers. As you all know, the National Commission on

Rural Labour has been set up by the Government under the Chairmanship of Shri Jinabhai Dorji in August last. This Commission is also to make a study of this particular problem of women and children. That is one of the terms of reference. I earnestly hope that this Commissio^ will also make proper study of the subject and will recommend to the Government suitable steps that should be taken to secure to the women their due nights and privileges in the society.

With these words I support the Bill.

डा॰ बाप कालदाते : उपसन्नाहयक्ष महोदय में सिर्फ दो तीन बातों की तरफ माननीय मंत्री जी का ध्यान खींचना चाहता हं। एक तो इस संसोधन विधेयक में चार व्यवस्थायें करने का आप ने प्रयास किया है। तो एक तो जिन के पास रोजगार है उन की पदोन्नति, उन का तबादला, उन के प्रशिक्षण के बारे में एक समानता हो। कोई भेदभाव न हो। दूसरी बात यह है कि जो भेदभाव करे उस के दंड और सजा को ग्राप ने बढ़ा दिया है। और एक विशेष बात मुझे लगी; जिस का जिक करने वाला हूं क्योंकि भेदभाव के जो नम्ते हैं, जो मिसालें हैं वे कम मिलती हैं इस लिये इस में समाज सेवी संस्थाओं को जोड़ने का प्रयास किया गया है, और यह है कि कोई भेदभाव का प्रयत्न न करे इसके लिये प्र विजन किया गया है।

में दो बातों की तरफ आप का ध्यान खींचना चाहता हं। एक बात तो यह है कि इस देश में महिलाओं को प्रोत्साहित करने के बजाय कई कल कारखाने ऐसे हैं कि जो कान्न के तीर पर तो नहीं लेकिन कंवशन्स के रूप में किसी स्त्री को अपने यहां नहीं लेते। और मैं एक बड़ी कंपनी का नाम बतलाना चाहता है। जिस के बारे में मेरे दिल में बड़ी इज्जत है, वह एक धच्छी कंपनी है । ग्रीरंगाबाद में ग्राटो बजाज का कारखाना है, लेकिन एक महिला कर्मचारी भी वहां नहीं है । वहां कोई ऐंसा नियम नहीं है कि महिलाओं को न लिया जाय लेकिन दे है व मेड इट

Equal Remuneration

ए प्वांइट नाट तो टेक वीमेन, ग्रीर इस लिये एक भी महिला वहां नहीं है। नीचे से लेकर ऊपर तक कोई नहीं है। यह जो डिस-इंसेटिव है ईट इज नाट बाई ला, बट बाई ऐक्शन, इस की तरफ भी हम को ध्यान देने की आवश्यकता है। इंप्लाय-मेट में ग्राने के बाद ग्रगर उन को रोजगार मिलेगा तो उन का प्रशिक्षण हीगा, उन की पदोन्नति होगी, उन के तबादले की समान व्यवस्था होगी, लेकिन उन को इंप्लायमेंट में लें ही नहीं तो यह सब व्यवस्था वहां से होगी । ग्राप जानते हैं कि दनिया में एक बार ऐसा भी स्ट्राइक हथा कि जब महिलाओं ने अपने भोजन बनाने, कपड़ा धंने ग्रादि को यह एक जाब है ऐसा मान कर उस के लिये स्टाइक किया था। उन का मानना था कि इट इज ए जाब। यह बात यहां भी हो सकती । ऐसा मत सोचिये कि यह बात यहां नहीं हो सकती। ग्रंतरराष्ट्रीय महिला संगठन ने इस के बारे में एक बड़ा स्टाइक किया था। तो एक तरफ महिलायें ग्रपने ग्रधि-कारों के लिये इतनी जागरूक हैं तो दूसरी तरफ यहां की महिलायें भी जागृत हो रही हैं। कुछ दिन पहले हवाई जहाज से में ग्रा रहाथ।। मझे देख कर खगी हुई कि उस हवाई जहाज की को-पायलट एक महिला थी। ऐसे चैलेजिंग जाइस की तरफ भी महिलायें जाये इस दृष्टि से भी हम को "विचार करना चाहिए। उन को रोकने का प्रयत्न हम को नहीं करना चाहिए। मुझे लगता है कि कुछ कंस्ट्रेंन्ट हो रहा है इस नाम पर कि महिलाये फिजिकली फिट नहीं होती, कुछ मामलों में बैकवर्ड है ऐसा कहा जाता है, या बहाना बनाया ,जाता है, लेकिन कानून की ग्रीर से तो बाधा नहीं है उन को किसी रोजगार में जाने के लिये, लेकिन फिर भी उन को इक्वेल अपारचनिटी की ब्रावश्यकता है। मझें लगता है कि स्त्रियों को इस दिशा में जितनी अपारचुनिटी च'हिए, जो सुविधा चाहिए, वह उन को नहीं पा रही है। यह उन को सरकारी कार-खानों में इंडम्ट्री में श्रीर दूसरी जगहों में मिलनी चाहिए ऐसा मेरा तर्क है।

एक बात भ्रौर कहंगा कि हमारी बने की दृष्टि गलत है। हम हवाई जहाज में उन को 'हवाई सुन्दरी' कहते हैं। मैं उन को सेविका मानता है। इट इज इन इटसेल्फ एन एटीच्युड ट लक ट दि वामेन दिस इज ए सेक्स एटी च । वह सन्दरी ती हम सुन्दर क्यों नहीं ? वह तो हवाई सेवि का हैं जिन के बारे में भूतपूर्व प्रधाद मंत्री जी ने स्वयं कहा था। फेयर गुड लुकिंग अन-मैरिड होनी चाहिए फिर झगड़ा हो गया कि अन-मैरिड क्यों होनी चाहिए। लेकिन वह फिर हट गया। लेकिन ऐफिशियेंसी के नाम पर यह कहना कि फेयर, गृड लुकिंग में नाट बी ऐफिशियेंट यह तो देखने का तरीका है, इसको बदलने की ग्रावश्यकता है, इस पर विचार करने की स्रावश्कता है इस तरह का जो भेद-भाव किया जाता है वह उचित नहीं है।

जहां तक समाजिक संस्थाओं का सवाल है, मैं इस विधेयक के साथ हं। मैं स्वयं मानता हुं कि खासकर जो भी ग्रसंगठित मजदूर हैं खेतों में कम करने वाले हैं, उनमें काम के भेदभाव को दूर करने की सख्त भ्रावश्यकता है। मैं स्वयं महाराष्ट्र सरकार की भमिहीन खेत मजदूरों की स्थिति के बारे में नियक्त निरीक्षण समिति का सदस्य था। हमने सब कुछ देखने के बाद जो रिपोर्ट दी थी, उसके मुताबिक महाराष्ट्र सरकार ने एक बिल रखा था। लेकिन हम लोग यह बार बार देखते आए हैं कि जहां जहां भी असंगठित मजदूर हैं वहां पर ग्रापके कानून लाग ही नहीं होते कानून हवा में रह जाते हैं क्योंकि वहां पर लेबर इंस्पेक्टर नहीं पहुंच सकता बार-बार सरकार कहती है कि कैसे इतनी दूर तक हमारे देहातों में लेबर इंस्पेक्टर जाएंगे ? तो व्यवस्था नहीं होगी तो बराबरी छाप कैसे लाएंगे ? श्रापकी सद्भावना है, सदइच्छा है, वह ठीक उससे सत्कार्य होना चाहिये। यह हम कई जमाने से देखते ग्रा रहे हैं, हम लोग शान्ति शान्ति कहते ग्राए हैं लोग कहते ग्राए हैं।

> ग्रवें सन्तु सुखिन:सर्वे सन्तु निरामया सर्वे भद्राणि पश्यन्तु, मा कश्चिद् दुख भागभवेत्

(डा॰ वाप कारूपात)

सभी दुख में फंसे हुए हैं, लेकिन रोज खाने को ठीक मिलता रहे तो वह कहता है सर्वे सन्तु सुखिनः लेकिन समान काम के लिए समान वेतन मिलता है क्या ? तो यह समा-नता का जो मददा है वह बहत महत्वपूर्ण है कभी कभी समान काम क्या है, इसके बारे में भी बहुत चर्चा होती है, खेत में जो काम करते हैं, घास खोदते हैं , जमीन को ठीक करते हैं, उन्में भी जो महिलाएं कम करती हैं उनको पुरुषों के बराबर बेतन नहीं मिलता है। हमारे महाराष्ट्र में रूरल इंप्लायमेंट गारंटी स्कीम में महिलाओं और पूर्वों को समान वेतन देना चाहिए, लेकिन यह केवल कानून में हैं, वास्तविकता इससे दूर है कानून के अनुसार आप देखें कि वहां पर इंप्लायमट गारंटी स्कीम के ग्रांतर्गत समान बेतन मिलना चाहिए लेकिन जो-श्रन-प्रार्यनाइज्ड से क्टर है वहां पर इसको इप्ली मेंट करना सबसे बड़ी समस्या है।

दूसरी बात यह है कि अपने विधेयक Under Section 12(8) (b): A complaint made by a person aggrieved by the offence or by any recognlised welfare institute or organisation.

नो मान्यता प्राप्त संस्थाएं कौन सी रहेंग यह बहुत महत्वपूर्ण सवाल है मेरा सझाव यह है कि इसमें महिलाओं क जो संस्थाएं है उनको प्राथमिकता देनी चाहिए क्योंकि ग्रगर महिलाओं के साथ भेद भाव होता है इस बिल के अनुसार तो वे उसको दूर कर सकती हैं तो में मानता है कि जितनी भी रिकाम्नाइज्ड या रजिस्टडें संस्थाएं हैं, वे चाहे बाइ०एन टी०यू०सी की हो, ऐच एम एएस ० हो, सी आइ टी यू हों इस तरह का भाव उनको रिकाग्नाइज करने के लिए नहीं होना चाहिए में तो यह चाहंगा कि महिलाओं की समाज सेवी संस्थायों को इसमें प्राथमिकता देनी चाहिए नहीं तो जो हम चाहते हैं, वह नहीं होगा । इन सुझावों को ध्यान में रखते हुए इस कानून को आप सही हंग से इंप्लीमेंट करना चाहते हैं तो में मानता हं कि ग्रापका यह संशोधन उचित है। आप इसको लागु करने का प्रयास करें तो

भ्राप इस विवेयक को लाग् कर सकते हैं यह कहते हुए मैं अपना भाषण समाप्त करता है।

श्री मीर्जा देशदिवेगः गुजरातः ग्राप उनको एलाऊ करें इससे पहले में एक सब्मिशन करना चाहता हूं। मान्यवर, में हिन्दी का समर्थक हूं लेकिन जैसा कि श्रवीराइज्ड ट्रांसलेशन बिल पर बहस हुई थी उस वक्त यह स्वीकार किया गया था कि हिन्दी ऐसी होनी चाहिए, उसका ट्रांसलेशन ऐसा होना चाहिए जो ब्राम ब्रादमी समझ सके । उसका कितना इम्म्लीमेटेशन हम्रा में नहीं जानता। इस बिल में देखियें। यहां बिल का हिन्दी वर्शन है जिलमें लिखा g :

"समान पारिश्रामिक श्रीधनियम, 1976 (जिसे इसमें इसके पश्चात् मूल अधिनियम कहा गया है) की घारा 5 में समान प्रकृति के काम के लिए भर्ती करते समय शब्दों के पश्चात् या भर्ती की पश्चात्-वर्ती सेवा जैसे प्रोन्तित प्रशिक्षण या श्रन्त-रण की किसी मर्त में मध्द म्रंत:स्थापित किए जाएंगे।

यह हिन्दी कितने लोगों को समझ आ पायेगी में नहीं जानता। इसका सरलता को आप जान सकते हैं। ये चाहुंगा आप इसमें मुझे सहयोग दें।

THE VICE-CHAIRMAN (SHEI JAGESH DESAI): Very frankly, am not able to understand this.

श्री शरद यादव : (उत्तर प्रदेश) यह जो सवाल उन्होंने उठाया है इस ग्राप को गम्भीरता से विचार करना चाहिए। वह ठीक से बात उठा रहे हैं जो इस देश के बहुसंख्यक लोग हैं उनके साथ रोज ही खिलवाड़ किया जाता है। यहां यह ग्राम-वासन दिया गया था कि हम भाषा को सरल करेंगे। मैं चाहुंगा इस पर गम्भीरता से विचार करना चाहिए।

उपसमाध्यक्ष : (श्री जगेश देंत ई) मैंने यह कहा कि मुझे भी यह समझ नहीं ऋाती।

चौधरी राम सेवक (उत्तर प्रदेश) : माननीय उपसमाव्यक्त महोदय, यह जो समान पारिश्रमिक (संशोधन) विधेयक, 1987 में लाया गया है इसका में समर्थन करता हं और अनुमोदन करता हं। गर्वनमेंट का प्रयास अच्छा है। गवर्नमेंट की मंगा श्रन्छी है कि गरीब महिलाश्रों की बराबरी का उचित डेली वेजेज मिलना चाहिए। जो पिछला बिल में जो प्रोविजन्स थे उन प्रोविजिन्स पर भी सरकार द्वारा कोई विशेष कार्य नहीं किया गता। मैं सरकार से जानना चाहता हं कि पिछले तीन वर्षों में शासन ने इस एक्ट के अन्तर्गत कितने केसेज रजिस्टर्ड किये हैं। इसमें कितने लोगों को सजा हुई है और कितने कैसेज पेंडिंग हैं इस बात की जानकारी मैं शासन से चाहता हूं। विशेष रूप से मोषित जो गरीव महिलाएं हैं, हरिजन मोहलाएं है उनके साथ जो अत्याचार, अनाचार होता है उन पर कोई ब्यान नहीं दिया जाता, उनकी पूरे वेजेज नहीं मिलते। इनकी तरफ शासन का व्यान दिलाना चाहता है।

ऐसे लोग जो देहातों में महनत का काम करती हैं उनको कम वैतन दिया जाता है। अगर पुरुष को वहां 15 रुपये रोज मिलते हैं तो महिला को 5 रुपये दिये जाते हैं। मैं देहात से झाता हूं। वहां खेतिहर मजदर हैं या घरेलू काम करने वाले लोग हैं या जो राज का काम करने-बाले, मकान बनाने वाले हैं उन्के साथ जो महिनायें लाम करती है उनकों पहयों को अपदेशा बेजेज कप दिये जाते हैं इस के ऊपर कोई प्रतिबन्ध सरकार को लगाना चाहिए। ग्रगर इस तरह की जिकायतें सरकार के पास आयें तो उन शिकायतीं पर जिला के कलेक्टर द्वारा मुकदमा चलाने की व्यवस्था की जानी चाहिए। जो अधि-कारी इसके लिए जिम्मेदार हों, जो इसको ठीक से लाग न करें उनको सजा दी जानी चाहिए।कोई ऐसा प्रावधान रखना चाहिए जिससे वे ठीक हंग से लागू कर सकें।

भ्राप वालियटर आर्गेनाइजेंस के लिए पावर्ष दे रहे हैं। इसमें सारी वालियंटर भ्रागेनाइजेशंस 13 र सकेग पुझे शंक है क्योंकि वालियंटर श्रागेनाइजेशंस देहातों में तो हैं नहीं, शहरों में कुछ हूँ तो मैं इस बात को जानना चहता हूं कि देहातों के लिए इसकी क्या व्यवस्था होगी। इन शब्दों के साथ में बिल का समर्थन करता हूं।

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I think now we shali adjourn for lunch and meet again at 2.30 p.m.

The House then adjuorned for lunch at thirty minutes past one of the clock.

The House reassembled after lunch at thirty-three minutes past two of the clock. THE VICE-CHAIRMAN (DR. BAPU KALDATE): in the Chair.

SHRI YALLA 'SESI BHUSHANA RAO (Andhra Pradesh): Mr. Vice-Chairman, Sir. the Bill seeks to amend section 5, section 10 section 12 and section 15 of the Equal Remuneration Act, 1976. The Statement of Objects and Reasons gays that the above sections of the Act are being amended because the Government wants to remove a lacuna in Section 5, to prevent discrimination against women subsequent to recruitment; lit wants to amend section 10 to enhance penalties; it wants to amend section 12 to permit voluntary organisations in addition to the inspecting staff to file complaints regarding violation of the Aet; it wants to amend section 15 to prohibit the use of the Act to justftfy discriminatory practices against women workers.

Generally, steps aimed at preventing discrimination on all such grounds are welcome. But, unfortunately, this is a dead Bill in the archives of the Government legislations for the last one decade. I may be permitted to say, there is no machinery at all to enforce the laws made in this regard. The number of prosecutions levelled from 1982 to 1984 was 240 under the Central sertor. Thero -was no prosecution at all in the State except in U.P.

[Shri Yalla Sesi Bhushanarao]

That shows the law was not implemented. There is no machinery to enforce the law strictly. Corrective steps are to be taken to enforce tht. law to achieve these laudable objectives. Even in the cases filed, out of 240 cases, only in 71 cases convic tions were made. That itself show how in a haphazard way, prosecution machinery i apathy of the functioning; This prosecuting machine and this has to be considered very seriously before We enact such laws. I feel the punishment adopted in dowry death sases may be adopted in this Bill also for causing discrimination against Merely enhancing fine for an women. industrialist from Rs. 1,000 to Rs. 10,000 is not enough. He is capable of paying this fine very easily. So some long imprisonment should be prescribed.

Article 39(d) of the Constitution provides equal pay for equal work for both men and women. In our coun try more than 75 per cent work in the agricultural sector but they are still in the dark.

The number of working people in the organised sector though increasing, according to me, is not less than 40 lakhs. The number of workers in white collar employment has been increasing but their number has bee;: ieclining specially in mines, plantations and factories. I wish to point sut that the organised sector is avoi ding employing women purposely. Se he Bill instead of safeguarding the nterests of women is reducing their employment chances in the organised sector.

Another thing is that women are rohibited from seeking employment categories of jobs. Similar-men should also be prohibited rom certain categories of jobs for hich women are found most suita-le. Further a certain percentage of ibs in the Government and in the rganised sector has to be reserved women because that will ensure

employment for women. For ins tance, Government of Andhra Pradesh has reserved 30 per cent of the jobs for women. the Central Government also think over it and see that a certain percentage of jobs is reserved for wome .: in all the organisations. I suggest that certain jobs where women are preferred may be reserved exclusively for them and for certain jobs where men are preferred may be re served for This suggestion may be considered. men. Though there is ar awareness of social and political consciousness among the working elates, yet, the struggle for justice, equal pay for equal work still remains a drean for millions. A new legal ideology and technique which will link judi' process with social change has to be evolved.

I regreat to bring to the notice of the hon. Minister that equal pay fo: equal work is not correctly impleir, ted in Government institutions anti in the organised sector also. There are thousands of casual labourers on daily wages who get less pay than their counterparts for the same work. In this connection, the Supreme Cour; has given a judgment and observed that such things must not happen ir-the Government stector and in the or ganised sector. They have also poin ted out that the Government or organised sector must be ideal managers but not like a private sector. The Supreme Court has very clearly stated in different cases before them that there should be equal pay equal work: The Central Government, the State Governments and likewise all the public sector undertakings are expected to function like a model and an eligbtened employer and argu ments such as those which are advanced before us should not come from the States and the State Government undertakings. This is a very serious observation made by the hon'ble Judges of the Supreme Court. It is not a comment of a trade unionist. The Government must be ashamed of such observations coming from the

supreme Court. While welcoming he Bill, I would like to inform that here passing of such laudable Bills amiot help us. It should be proper-y implemented. The hon. Minister hould take active steps to implemen, t and should ensure that proper rules thout the casual labourers, women workers and about their equal pay are framed. That way, let this dream :ome true in future. With these

SHRI CHIMANBHAI MEHTA (Gujarat): Mr. Vice-Chairman, Sir, I welcome this Bill because the Bill s in the right direction and is a long required legal amendment. But the main question still remains that women are being treated als unequal partners in our society. Probably, only in a few socialist countries, women have acquired the status of equa lity in reality because only the socialist system, if really implemented, bring about equal status for womer and nowwhere in the world, whether it is India, whether it is Western democracies or whether it is Muslim feudal countries, women have equal status or they are nearer to the position of men.

remarks, I conclude. Thank you.

Now having admitted this reality in our country, by enacting equality. can we bring about equality, that Is the point we should also discuss while Welcoming this Bill. If I have pro perly heard my previous speaker, some reservation of jobs for women is being tried in Andhra Pradesh. That means giving extra! favourable treatment to women. Once you put them on a legal footing of equality but the social conditions do not permit that equality to be achieved in reality, then some further safeguards are required. We are giving reservations to socially and economically backward classes. We call them scheduled castes, scheduled tribes and that category is added by other sections. But the reality is this that women are the weakest sections of our society; whether she may be a Maha-rani or an agricultural worker, her

They are considered inferior. They are treated inferior.

Therefore what is to be done-Just by a simple enactment can we remove this inequality? This is a very vital point and this should also be considered. Therefore, to what extent the Andhra experiment is going to succeed is worth watching. Unemployment is a very big factor prevalent throughout the country and therefore, nowadays, poor women sell their bodies just to get the minimum of a meal. That is our society. At this time, one has to think seriously about our progress of forty years: This is the fourth decade we are ending alter acquiring independence. Although we try for equality for women, we are not succeeding. Yet, attempts have to be made. In matters of promotion and the like matters, a more favourable treatment is required. As a general rule, on promotion of an employee, transfer is made. In the case of women, this is a penalty. For, they have their children and husband to look after. In a majority of cases, women employees lose promotion in order to avoid a transfer. This happens in all the States and in most of the Government Departments. Therefore, the Government should issue a circular or guideline that on promotion, no woman employee should be transferred against her will. This minimum measure should be taken for the welfare of women employees. Requesting the Ministry to look into all these aspects, I welcome this Bill. Thank you very much.

श्री कैलाश पति मिश्र (बिहार): उपसभाश्यक्ष जी इस विधेयक पर ग्राने से पहले में एक महिला एडिटर,बिमला पटेल का ग्रसेसमेंट यहां पर पढता हं।:

"Seventy-five per cent of the Indian women are still illiterate and almost seventy-eight per cent are without paid work or economic independence of any kind."

A U.N. report says,

"Being fifty per cent of the popu-

(श्रीकेल श पति मिश्र)

as men but receive only ten **per** cent of the world's income and hold only one per cent of the property. These are world averages. Specific figures on this count in India are more shocking."

She further said,

"In. our country, it is unfortunate to have a daughter. It is still useless to educate a girl whose destiny is to be only a housewife, a mother. A girl is still some one else's property."

महोदय, ग्यारह वर्षों के बाद इस विधेयक में संशोधन आया है। कमी-कमी ऐसा लगता है कि संशोधन लाते समय, उसके जितने पक्ष,हैं उससे संबंधित, यदि सच-मच में उन पर विचार करके संशोधन ग्राता तब तो उसका उपयोग होता।

विधेयक पढने के वाद ਹ ਜਾ लगता है कि अपने बीस हजार राया जुर्मीनाः लम्बी सजा, इसका प्रावधान तो किया है।इसके पहले भी सजा का प्राव-धान है। यदि एक रिपोर्ट सामने आती ित 1976 में यह विवेयक बनने के व द अपने कितनी महिल औं का केल लेकर कितनों की दिण्डित किया, कितनों को जैल में रखा और कितनों को जुमनि के अन्दर खींचे तब जरां समझ पाता है जो कानन हम बनाते हैं वह क नन धरती के ऊपर कर्यान्वित होता है। मुझे तो कभी-कभी उल्टा संदेह लगत है कि लन्त्री सर्ग की घोषणा कर दी लेकिन लागू करने के लिए आपके यास प्रापर कोई हिया र नहीं हुआ। नों जान जिन्ती महितएं हैं, चहे त करी तेक में हैं, चहे अई-सरकरी से में हैं या निजी से बा में जाती हैं, भग के कारण उन्हें सेवा से भी मनत कर दिया जएगा, सेवा में लाने से कई प्रकार की बाधाएं उनस्थित होगी। महिल ओं के भी दो चित्र सामने आ रहे हैं। एक वह महिन एं हैं जो बड़े-वड़े नगरों में, महरों में हैं जहां पर शिक्षा की स्विवाएं हैं, उनके जीवन में जरूर एक फ्रांति आई है, परिवर्तन याया है। दूसरी उन क्षेत्रों की महिलाएं

हैं जो बड़े-बड़े शहरों से दूर हैं जिन्हें सुदूर ग्रामीण क्षेत्र कह सकते हैं जहां शिक्षा आज भी नहीं है, 75 प्रतिशत महिल ग्रों में तो वैसे ही किया नहीं है. लेकिन शहरों में जहां पढ़ते की सविधान है वहाँ एंक चित्र सामा या रहा है कि किसो भी प्रतियोगिता में बहां की महिलाएं पंछे नहीं हैं, जहां पर स्वतंत्र रूप से प्रवेश कर है का अवसर है मेडिकल में जत हैं प्राइवेट प्रैक्टिंस में हैं और अगर छान-बीन क जए तो रिपोर्ट मिलेंगे कि 40 प्रतिशत प्राइवेट प्रैक्टिस करने वाली महिला धाकटर हैं। वे इंजीनियरिंग में जाती हैं, शैक्षणिन क्षेत्र में जती है. रिसर्व में जाती हैं, सुप्रीम कोर्ट से लेकर, हुई कोर्ट से लेकर के जिला जनहरी तक में जा रही हैं और किसी से अयोग्य नहीं हैं, किसी से पीछे नहीं हैं और िसी भी प्रकर की कमो उनमें दिखायी नहीं वे रही है। खाखिर ग्रामीण क्षेत्र में राने राल म यही महिलाएं है अगर उनको भ इस प्रकर की सविधाएं मिलती तो टक्कर लेने में वे किसी से प छे नहीं रहतीं। पहले तो इसकी छान-बीन करनी च हिए कि सरकारी क्षेत्र, अर्ब-तरक री क्षेत्र उसमें महिल ओं का प्रवेश कितने प्रतिशत है ? हा खिर प्राव दी 50 प्रतिगत है लेकिन सेवा में, नौकरियों में प्रवेश कितने प्रतिशत है बीर निजी क्षेत्र में ज ने के बद एक, दो, तीन, चार उद्योगों का भी आप नाम व लेवें । उपतमाध्यक्ष महोदय, एक संस्थान का उदाहरण भी किया, केवल एक का नहीं देश के अन्दर सारे के सारे निजा क्षेत्र में चलते व ले जितने संस्थान हैं ग्रंप जरा उनके उदाहरण समने रखिए कि उनमें कितने प्रतिशत महिला कर्म-चारी हैं। मैं एक कारखाने में देखने -के लि । गया, वह भी पब्लिक अण्डरटेकिंग है, बहां तो ऐस महिलाओं के लिए कुछ व्यवस्था दिखाया पड़ा जिनका गोदी में बच्चा है। लेकिन महिल भ्रों के सथ कई प्रकार की जिम्मेद रियां जड़ी हैं। कम करने की जिस्मेदार, मां वनना यह दूसरी जिम्मेव री और बच्चे की देखमाल करना यह जिम्मेव रो भी उसके साथ जुड़ी हुई है। प्राचिर महिल एं मां भी बनती हैं, ग्रापने तो

निश्चित मां नहीं बनना है इसलिए आप हैं। ... (व्यवधान)

एक माननीय सदस्य : वया अप च हते हैं कि यह मां वनें ?

श्री कैलाश पति मिश्र : महोदय, यह निष्चित है कि प्राय: महिलाएं मा बनती हैं। ग्रगर मा नहीं रहे तो यह समाज कहां से खड़ा होग, कहां पराक्रम की व.त आयेगा? प्रतिभावान किसके घर से पैदा होंगे ? इसालेए सचाच में तो दोहरा ध्यान उनके ऊपर देना चाहिए था। काम करने के लिये शार रिक अवस्था है और तब तक वह कम कर रहा है। मां बनने का स्थिति अ तो है तो एक और दायित्व उसके साथ जुड़ता है। यह समाज का भी कर्तव्य है ग्रीर गासन का भी कर्तव्य है कि उसे दोहरी सुविधा प्राप्त होना च हिए। इसका विचार करने के बाद लगत है कि 40 वर्ष की अज़ दी प्राप्त होते के बद जो मत्-शक्ति के प्रति व्यवहर होना च हिए, जो दृष्टिकोण होता च हिए, जो जगरण ग्रीर उत्थान होता चहिए और उसके लिए जो विधि बननी च हिए, जो कानून बनना च हिए, वह बहुत ही अबूरा है। यह ग्यारह साल के बाद लेकर आप भए, इसमें कुछ सना बढ़ा दी, कुछ चर कन जेज लेकर बढ़ा दिए। इसने क्या अन्तर अने वला है?

अन्त में, मैं एक बात की ओर ध्यात दिलाना चाहंगा। अपने स्वयं सेवी महिला संगठनों की बात कही है. लेकिन उसकी व्य ख्या नहीं की है और कोई सुची भी प्रक शिव नहीं की है। कुछ संस्थाओं कः मुझ ज्ञान है। पहने भी मैंने एक वार कह था कि सहकरिता में अने बाली संस्थाएं अनेक क्षेत्र में, अनेक प्रदेशों में हैं, जिनमें ऐसे गजराज जमकर बैठ गए हैं कि कोई एक सदस्य वनना चहन है तो सदस्य बनने की भी गुंज इश नहीं रहती है। अलग कोई सोत यदी का रजिस्द्रेशन करने के लिए तो इतने हुनकण्डे, इतने अड़गें ड ले जाते हैं कि सोसायटी का रजिस्ट्रेशन नहीं होता

ग्रव हमते उदार भाव से एक जो कल्पना में ढांचा खड़ा कर दिया, तत्व-ज्ञान भी लाकर खड़ा कर दिया, लेकिन कदम-कदम पर ऐसी बाधा है कि राष्ट्रीहत में उपयोगी यह सुनहरी संस्थाएं कुछ की जेव में आकर बैठ जायं और आम ग्रादमी से, धाम जनता से उसका संपर्क न हो। तो इससे देश का क्या नेह होगः। संस्थागत्, दलगत् भाव सं अप कुछ उपयोग कर लें, लेकिन देश का उत्थान, सारी मातु-शक्ति का उत्थान तब होने वाला है जब व्यापक रूप से इसका प्रसार, व्यापक रूप से इसका अभियान हो ग्रीर सब तरह इसके दरवाजे ऐसे खले रहें कि जिसकी बात समझ में आएं, उसको प्रवेश पाने में, संस्था बनाने में श्रीर संस्था बन गई है तो उसे मन्यता देने में किस प्रकार का कच्छ, किसी प्रकर की कठिन ई उसके सामने नहीं होनो चाहिए।

मंत्री महोदय, अपने उत्तर में इसका जरूर स्पब्टीकरण करने की कोशिश करेंगे कि स्वयं सेवी संस्थाओं के विस्तार के लिए कौन से कदम उठाने जा रहे हैं, कौन से ग्राभियान चलाने जा रहे हैं ? अगर चार गिी-गिराई संस्वाएं हैं, उसके घेरे में घमती रह जायगी तो फिर याद रखिए कि फिर चार वर्ष के बाद, या वर्ष के बाद, तीन वर्ष के बाद फिर से इस पर एक संशोधन विधेयक भल अप ले जएं, लेकिन लाभ होने वाला नहीं है। जिन वातों की तरफ मैंने उल्लेख किया है, इनको जरा गंभीरता से लेकर विचार करें ग्रगर ग्राप सचम्च में उत्यान के लिए कदम उठाना च हैं धीर तभी अप मत-शक्ति के सथ न्याय कर सकते हैं। इन्हीं शब्दों के स य में इस संशोधन विधेयक का समर्थन कर रहा हूं।

THE VICE-CHAIRMAN (DR. BAPU KALDATE) Now, Mr. Santosh Bagrodia.

SHRI SANTOSH BAGRODIA (Rajasthan); Sir, I rise to support wholeheartedly the Equal Remuneration (Amendment) Bill, 1987.

[Shri Santosh Bagrodia]

Sir, whatever Bills we bring - forward, the intentions are good. But we have to see whether they are practical or not. I wish to draw the attention of the honourable Minister to one thing. I wish we could link the wages to productivity. I am not disputing the view that we must have some minimum wages. I will rather say that we should increase the wages, but we should also see that productivity also increases because unless we increase productivity along with wages, it will be impossible to compete in the world market. Why in the world market? Even in the Indian market it would be difficult to compete. When we talk of price rise-probably we are going to discuss the issue of price rise in the afternoon today-how do we reduce the price rise? The same problem will arise when we talk about remuneration because unless the unit cost of wages is lowered, it will be impossible to reduce the price.

Sir, we may make rules directly or indirectly. But the same Government will try to avoid giving the same pay Or same remuneration to the women workers or less productive workers. Tn any case, Sir, in the private industry, it will be very difficult because if a particular worker is producing less, they will try to find out a way to Pay him much less. This aspect [will request the Minister to examine.

3.00 р.м.

Hon. colleague, Dipen Ghoshji, mentioned about tea. In the case of tea I don't think this is a very big problem, because to the best of my information and experience I find ;here the same job is not done by men and women both. It is at the pluck-ng stage only that women work no nen are employed, no women are em-nen are employed; no women are employed. I don't think this is a very ig proble mthere. In some cases, how. over, women get more than what

men get. For example, take private Secretaries and lady stenographers. In private organisations specially women get more because of various rea sons. Of course, I do not have to go into them. So I don't think this Bill be really required there.

In the case of construction work, Sir, I find that the output of women obviously is much less and, therefore, employers do not like to pay as much as to men. That is why this particu lar Bill will go a long way.

Similarly, the inclusion of volun organisations to file complaints in case of violations is very helpful, because many a time Government Inspectors cannot go and inspect in every nook and corner of the country. Many times they cannot really know what is happening, because obviously there is a limitation in the matter of control. Here voluntary organisations which are working all over the coun try will definitely go a long way to draw attention and even legally file a complaint. Of course, we have to avoid its If we can register voluntary misuse. organisations or do some thing like that, it will be good, otherwise two people will make a volunt ary organisation and create more problems.

Similarly, so far as the enhancement of penalties is concerned, some Members from the Opposition side said that this is not going to help. I think it will be a very good deterrent for the employers because they defi nitely affect the economic side. I there is a provision for arresting them also, this will also help because they will be more careful after this Bill is passed.

As I said, even in Government, semi-Government departments or in rural works where men and women are employed in road construction or any other such work, unfortunately men and women do not get the same

remuneration. This anomaly has to be looked into by the Minister concerned.

Another point which is very impor. tant to see how to really uplift women. This Bill will not be required at all in case women are made self-sufficient. Sukulji mentioned about many other problems like 'sati' or dowry. All these problems will b tackled once women are made economically self-sufficient. Women shoulr also come forward and say: we do not want to depend on our fathers, brothers or husbands and we will also like to go out of the home like men. In some cases, I know that even where men are not employed they go out at ten and come back at 5 o'clock. Women should also change their image. Only then in this country tht women related problems will be solved.

Another point is about security of women when they are employed, some cases women are vary violently misused by their boses. I think it is more prevalent in Government and semi-Government Departments than in private offices. I think we have to find out a way wherelby these poor women workers in whatever capacity they may be working, can be helped. Some laws have been made by our Government. Even in the case of dow-rj the culprit has to prove his innocence. I am sure that it will help the women workers in Government semi-Government and Departments and also in private organisations. Otherwise, they are exploited to the maximum extent possible.

In our 'society, we have many examples of brave women throughout our history. We have the example of Jhansi Ki Rani.'It is not that they are not capable of reaching certain heights. Our friend just now mentioned the case of a pilot. There are many pilots not only in the civilian airlines, but I believe, even in the Air Force. Similarly in Delhi we have a well-known Police Officer whose name is Kiran

Bedi who is known for her efficiency. Not only men, but women also ean reach any heights in any kind of job provided they are willing to come forward. I am, not talking about politics. In politics we have shining examples. Indira Gandhi was not only one of our best leaders, but she was one of the best leaders in the world. In the world, there are other examples. Recently we had the Prime Minister of Norway who is a lady who came to India. Like that, there are many women leaders. There was a woman leader in Israel. Madam Thatcher is there in England. If the women come forward by themselves, then there will be no problem in our society.

Sir, with these words, I once again support the Equal Remuneration (Amendment) Bill, 1987. It will definitely help the women in our society which is a developing society.

इस विधेयक बात बहुत सक्षेप में रखना चाहुता हूं। है, खास कर विधेयक की अच्छाई के बारे में. में कोई दो रायें नहीं हैं। ठीक है, यह विधेयक ग्राना चाहिए था बराबरी का। बराबरी का जो सिद्धांत है वह जिंदगी का कोई क्षेत्र हो-भले ही वह ग्रीरत मर्द की बात हो बराबरी की या देश में, समाज में ज़ाति व्यवस्था के चलते. धर्म और मजहब के चलते छोटे-बड़े का मामला हो, सारी दूनिया में यह बराबरी का सिद्धांत बहत प्रिय हो गया है और लगातार यह देख रहा पंचायत में काफी दिनों से हं ग्रीर दूसरे सदन में भी था, लगातार हिन्दुस्तान की जो सरकार बनी आजादी के बाद सरकार का हमेशा यह प्रयास रहा सिद्धांतों को उसने जामा पहनाया श्रीर फिर उनको के घाट उतार दिया। वह इसी को अपना कर्त्तव्य मानती है। उपाध्यक्ष महोदय, जब ग्राप बोल रहे थे--यह वडी है कि जब भ्राप वहां बैठे तो मेंने ग्राप का पूरा भाषण सुना। बात ग्राप ने दूरुस्त कही कि सिर्फ श्री शरद यादव

इसका भजन करना हो तो भजन के विये यह है, लेकिन उस भजन में जो तत्वज्ञान है, उसके पीछे जो सिद्धांत है बराबरी की जो भावना है, उस के िये मजबूती और संकल्प के साथ कोई प्रयास नहीं हो रहा है। ऐसा होने पर उस सिद्धांत का कोई मतलब नहीं रहता यह ग्रीरत ग्रीर मर्द की मजदूरी बराबर करने का मामला है। इस बारे में में पंछना चाहता हं कि पहले भी कानून था। उसमें जर्माना एक हजार का था। मेरे ख्याल से भारत सरकार के पास एक केम भी नहीं होगा जिसमें उन्होंने इस के लिये किसी को सजा दी हो। दिल्ली में जहां में रहता है, सरकार द्वारा जो मकान दिया गया है, उसके ग्रागे ही एक बड़ी बिल्डिंग बन रही है। वहां पर बंदेलखंड को जो उत्तर भारत का गरीब इलाका है, वहां पर बहुत सी ग्रौरतें मजदूरी का काम करती हैं। वहां पर पुरुषों से ज्यादा महिलाएं मजदूरी का काम करती है। धापको ताञ्जब होगा यह सुनकर कि उन महिलाग्री के नाम लिखने की रजिस्टर भी नहीं है। जहां हम लोग रहते हैं वहां पर सबसे अधिक बंदेलखंड के गरीब इलाके के मजदूर लोग रहते हैं, उनमें भी महिलाएं अधिक हैं जिनको मजदूरी पुरुषों के बराबर नहीं मिलती है। बाकी देश के इलाकों में जो लोग रहते हैं उनका क्या हाल होगा, यह आप समझ सकते हैं। हमारे यहां पर जो ग्रादिवासी इलाके हैं वहां पर तो मां की सस्कृति ही ज्यादा डॉमिनेट करती है, मां ही ज्यादा महत्वपूर्ण है ट्रायबल समाज में हम लोगों से चुंकि उनका कोई इतिहास नहीं है। यह सब इतिहास से खराब होता है। आदिवासियों को कोई इतिहास नहीं है, इसलिए हिन्दुस्तान में कोई जमात देश भरमें बढ़िया नहीं है, बढ़िया है तो केवल ट्रायवल हैं जो कि नाच के मामले में, गीत के मामले में, संगीत के मामले में, सब तरह से हिन्दस्तान के जितने समाज हैं, उनमें बेहतर हैं। ग्राज हिन्दुस्तान में ग्राप देखेंगे तो पाएंगे कि जितने भी ट्रायबल लोग या शैडल्ड कास्ट के

लोग या गैडल्ड ट्राइव्ज के आफिसर हैं वे सबसे कम भ्रष्टाचार करते हैं, से सबसे ज्यादा ईमानदार है मेरे कहने का तात्पर्य यह है कि उनको कोई इतिहास नहीं है, यह अच्छी बात है । चाहे वे बाई ए०एस० में हों यह कहीं भी । तो यह जो विधेयक लाया गया है, इसको ग्राप कारगर तभी बना सकते है जब कि जिस इलाके में भी महिलाओं क बराबर मजदूरी देने की बात हो वहा पर आप इसको लागु कर सके । जिस इलाके में मैं कर राजनीतिक काम करता था वहां पर ग्रादिवासी महिलाएं रहत है। इस देश में ग्रीरतों ग्रीर मर्दी की मजदरी तो अलग अलग है ही, लकिन आदिवासियों की, आदिवासी इलाकों की श्रीरतों की मजदरी जहां ज्यादा मिलती है, वहां पर भी आपने इस कानन को लागू कर दिया है, प्रपना कानून उनके ऊपर थोप दिया है जिससे उनका इतिहास, उनकी संस्कृति, उनका तौर तरीका ग्रापने बिगाड़ दिया है और उनके ऊपर अपना गंदा इतिहास, गंदा कानन थोप दिया है। निश्चित तौर पर यह विधेयक विषया बन सकता है, लेकिन इसके लिए संकल्प चाहिए । औरतों के बारे में हमारे दिमाग में सहा हुआ है । इसलिए चाहे दुनियां में खेल-कृद हो, चाहे विज्ञान हो, सांइस हो। किसी चीज में भी हिन्दुस्तान का सिर ऊंचा नहीं होता, सिवाय एक दो चीजों के । यहां कोई नई खोज नहीं है। इस देश में कोई माई का लाल नहीं होता जो कछ कर सके । सारी चीजें बाहर के मुल्कों के लोगों करते हैं. सारी खोजें बाहर के लो करते हैं. सारा ज्ञान बाहर दुनियां से ह को मिलता है। इसका कारण यही है कि हमने ां को पंग बना दिया है. इसलिए जिस देश की मां को छोटा कर दिया जाए, संस्कार से गिरा दिया जाए तो वहां पर सन्तान पैदा नहीं हो सकती, इतिहास बनाने वाले पैदा नहीं हो सकते श्रीर जो इतिहास हमारा है उसमें श्रीरतों के साथ हमने बहुत हो बेसलुकी की है।

महोदय, ग्रापका बाल विवाह कानन है, लेकिन वह लागु नही होता । श्रापने णारदा एवट बनाया कि छोटी लडकियों

को विवाह नहीं होगा, लेकिन आपका कानन उनको रोक नहीं पाता है। ग्राज भी गांवों में छोटी लडकियों की शादी होती है । भ्रापने कानून बनाया लेकिन उसको लाग नहीं किया तो इसमें ग्रापके संकल्प की कमी है । इसलिए पुराने इतिहास को पढ़े हुए, देहात के लोग उसी इतिहास को लाग किए हुए है और हममें से और ब्रापमें से नेक लोग यहां बैठे हुए हैं । इसलिए यह साफ है कि हमारा संकल्प मजबूत नहीं है । इसलिए मैं मंत्री जी से चाहंगा कि ग्राप इसका जवाव देते समय हमको बताएं कि कितने केसेज में आपने लोगों को सजा दी है। उनका आंकडा आप सदा में पेश करे। जो इतिहास हमारा है, उसके बारे में मैं कहना चाहता हुं कि हमारा इतिहास श्रीरतों के बारे में गंदा है । हम सीता की परीक्षा लेते है कि उसका योजन, उसका चरित्र शृद्ध है या नहीं, लेकिन राम कितने दिन तक बाहर रहा, उसकी परीक्षा को हमने कोई काम नही किया । अगर उसकी परीक्षा ली होती तो इस देश में स्थिति दूसरी होती । इस देश में सती सावित्री की पूजा की जाती है, लेकिन द्रोपदी की पजा किसी ने नहीं की । द्रोपदी में इतना ही ऐव था कि उसके पांच पति थे। तो हमारा पूरा का पूरा इतिहास आधी महिलाओं को गुलाम बनाए रखने, जाति व्यवस्था ग्रीर उसके चरित्र के बंधन में उसको बांधे रखने के लिए है। तब हमारी जाति व्यवस्था जैसी गन्दी इस देश के सबसे बड़े लोगों की जनकी में चल पाती है। हमने महिलाक्यों को ग्लाम बना दिया है। ग्लाम बना दिया है चरित्र के नाम पर। चरित्र के नाम पर गलाम बनाते हैं तो द्रोपदी जिसमें सब ग्ण थे, महाभारत का जितना भी इतिहास है, उसमें जितनी भी लड़ाइयां हैं, जल्म के खिलाफ कदम-कदम पर लडाई हुई हैं मैं सोचता हूं हिन्दूस्तान के इतिहास में इससे बड़ी महिला जो चत्र थी, चालाक थी, चुस्त थी ग्रौर जिसने जुल्म के सामने झकने का काम कभी नहीं किया उस द्रोपदी का मन्दिर इस देश में कहीं नहीं बन पाया वह इतिहास में ज्यादा नहीं मानी जाती।

सावित्री जिसने ग्रपने पति को प्राण देकर वापस लाने का काम किया उस सावित को देश के इतिहास का ग्रादर्श हम नहीं बना पाये। उस ग्रादशं नारी के मानस से हम ग्रौरतों की गैर बराबरी कर देते हैं। गैर बराबरी के चलते जो हमारे संस्कार और मानस होते हैं उसके चलते हम यह कानन भी मजबती से धरती पर, जभीन पर लाग कराने का काम नहीं करते।

यह जो संस्थाम्रों के बारे में आपने कहा, में पूछना चाहता हं कि। की मदद से गैर बराबरी मजदूरी के रहते उनको पकड़ने का काम करेंगे ? वे संस्थाएं कौन सी हैं इसका जरूर स्पष्टीकरण

मैं कहना चाहता ह राष्ट्रीय सेवा दल इस देश में एक ऐसी संस्था है जिसमें बच्चे से लेकर उनको पदाने. लिखाने और ट्रेनिंग देने का काम किया जाता है। साने गरू जी को आप जानते हैं। स्नापकी खद की देनिंग वहां हुई है ऐसा मेरी जानकारी में है। साने गरुजी ने यह संस्था कायम की थी। इस सदन में एक वड़ी बढ़िया महिला इला भटट जी बैठी हुई हैं। देश के इतिहास में जो जिदा इतिहास है उसमें हमारी महिलाएं, राष्ट्रीय सेवा दल की ग्रौरतों के मामले में, उनके उत्पर जत्म के मामले में लगातार इस देश के सारे इलाकों में जानी जाती हैं व है मुणाल गोरे और प्रोमिला दण्डवते । राष्टीय सेवा दल ने इन में यह हिम्मत ग्रीर कुव्वत पैदा की है. बराबरी के लिए लड़ाई की ग्रीर देश ग्रीर समाज के लिए लंडने की । यह टैनिंग उन्होंने वहां से ली। ग्रापको सिर्फ ग्रपनी पार्टी के दिष्टिकोण से नहीं देखना चाहिए । इसमें श्रीर पाठियों के भी विग हैं। माकिसस्ट पार्टी का भी दिल्ली में महिला विंग है। मैं जानता हं बहुत शानदार महिला विंग है। ग्रीर पार्टियों के भी विमेन विंग हैं। उन विगों को भी इंक्लड करना चाहिए । अकेले कांग्रेस पार्टी से काम नहीं चलेगा । कांग्रेस पार्टी की महिला संगठन को तो ग्रापने

[ओ शरद यादव]

वैसे ही नाश कर दिया। लेकिन विरोधी पक्ष में जो भी बहिया बेहतर इंग से लड़ने वाली, समाज के लिए कुर्बान करने वाली महिलाओं के जो ग्रच्छे संगठन हैं उनका भी योगदान ग्रापको लेना चाहिए। इन्हीं शब्दों के साथ में इस विधेयक का समर्थन करते हुए इस बात की याशा रखता हं कि इसको लाग करने में आप में इच्छा मक्ति पैदा हो।

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Mr. Vice-Chairman. Sir, I rise to support the Bill. It has been my view all along that any Bill that is brought forward by the Government for the amelioration of the lot of the labour class should always be welcome and in the process of implementation of that Bill or that Act, if certain difficulties are faced, those can be remedied later on, but the Bill must be supported. Not only that, Sir. But in the instant Bill that is under reference I find that clause 12 has been replaced by another clause. The earlier clause 12 was having some grave deficiencies which have been sought to be removed in the new clause 12. For instance, clause 12 read:

- "(1) No court inferior to that of a Metropolitan Magistrate or a Judicial Magistrate of the first class shall try any offence punishable under this Act.
- (2) No court shall take cognizance of an offence punishable under this Act except upon a complaint made with the sanction of the appropriate Government or an officer authorised by it in this behalf.
- (3) No court shall take cognizance of an offence punishable under this Act unless complaint thereof is made within three months from the date on which sanction is granted under this Section."

This was the previous clause. Now it has been replaced by a very good provision. It says:

Clause 12 now reads:

"12. (1) No court inferior to that of a Metropolitan Magistrate or a

- Judicial Magistrate of the first class shall try any offence punishable under this Act.
- (2) No court shall take cognizance of an offence punishable under this Act except
 - (a) its own knowledge or upon a complaint mads by the appropriate Government or an officer authorised by it in this behalf, or
 - (b) a complaint made by tha person aggrieved by the offence or by any recognised welfare institution or Organisation.

Explanation.—For the purposes of this sub-section "recognised welfare institution or organisation" means a social welfare institution or organisation recognised in this behalf by the Central or State Government."

This is a very great improvement in this Bill. Now any person or any recognised organisation can go to the court. This is a great improvement in this Bill.

Having said this, I now go to the real implementation part, and that is where the major part has to be played by the Government. Shri Dipen Ghosh referred to certain Government organisations where men and women are not beig paid equal remuneration. If this Bill is not implemented by the Government itself, then no private organisation or a private company is going to take it seriously. So, I would, request the hon. Minister—and I feel that the Government has honestly brought this Bill with the intention of ameliorating the plight of women wor- . kers, and I request the Government to take action wherever any cases are brought to its notice when a discrimination is found in a Government organisation itself. I learn in many Government organisations equal pay is not paid, as in the casa of tea gardens, in the case of construction works, in the case of cashew-nut industry. In such cases, women are paid far less than men for doing the same job, and a different interpretation is given. So, one lacuna in this Bill is that there is

no authority which can determine as what is an equal remuneration. I will quote a small case of a factory in Kashmir, that I know of. There, the men are paid on monthly basis, which also includes bonus etc. and the women are paid on the basis of actual work done by them. The job is the same. But men are paid monthly salary and women are paid on the basis of work done and there is this discrimination and in this subterfugre, women get half the amount compared to men. Such things need to be plugged in the rules. I am also reminded of another case. You have gone to Srinagar; our Minister has also gone to that place. There is a Hari Parbat Fort and there is a wall around it, called Killa. This wall was constructed in the reign of Akbar the Great. When Akbar went to Kashmir, he found that there was a famine and he said that instead of doing anything else, he will start some costruction work where both men and women will work and earn some thing. So, this wall, a concrete wall, was constructed. What he did was, he paid eight annas at that time to both men and women. This is a reference I am making from History. This is given in the history books also. What I would like to point out is. that we are still in that age. What Akbar did was, he paid eight annas to both men and women. In the evening when the husband and wife went back home, seeing the wife sitting quietly and not cooking the meal, the husband asked her 'why are you not cooking the meal?' Sha said 'I have earned as much as you have earned; therefore, why don't you yourself cook the meal?' It came to the notice of Akbar that such a friction in the family has started. Then, he ordered that men should be paid eight annas and women should be paid four annas, to that when they go back home they will look after the menfolk well. I think we are stiil in that age. We have not come out of that age. Legislation is all right. But implementation is far more important. Then alone we can bring about equality between men and women, I would urge upon the hon. Minister tO see to

it that this Act is implemented in letter and spirit.

Then, as I said, rules should be framed providing for an authority under the rules. The Act is there. But who will determine that the work is of a similar nature? How will you deal with discrimination, under some legal cover, between men and women doing work of a similar nature? There should be a determining authority under the rules which should lay down what constitutes work of a similar nature. This will enable you to take care of the violations of the law.

Another thing I would like to refer to is in regard to recognition of welfare institutions and organisations. Here it is mentioned recognised in this behalf by the Central or State Government'. My request to the hon. Minister in this connection would be that he should send guidelines to the State Governments as to what type of organisations will qualify for being recognised. Shri Sharad Yadav is right. In some cases, five women may somhow collect together and get recognition. That is why I suggest that guidelines should be sent to the States laying down the circumstances under which an institution or an organisation can be recognised. Sir, if you are looking at me, I will have to sit down.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Time is running out.

SHRI GHULAM RASOOL MATTO: I have some more points but I will end by saying this.

SHRI DIPEN GHOSH: There is no equality in regard to allotment of time to speakers.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): I have to give some time to Elaji also.

SHRI GHULAM RASOOL MATTO: He is not considerate to the Opposition.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): But you are in the Opposition.

SHRI GHULAM RASOOL MATTO: I am in the Opposition all right.

Now, special treatment is accorded to women in connection with the birth or expected birth of a child or the terms and conditions relating to retirement etc. I would request that in the case of women who join their husbands in service or any other job, they should also be covered by such special streatment.

Sir, in the implementation of the Act. special care should be taken. It should be seen that the Act is implemented both in letter and spirit. I heartily support this Bill and congratulate the Government on bringing forward this legislation for the amelioration of the lot of women. But as I said, it will have meaning only if it is implemented effectively. Mr. Dipen Ghosh pointed out how this is not being implemented even by the public sector. If this is the case, what can we say about others? Here, I will give just one example. I will not take more than a minute. There was a great saint of Baghdad called Ghouse Paak. A woman want to him and said 'My child is taking a lot of sugar please do something to see that he does not take sugar'. He asked the woman to bring the child to him after three days. After three days, when the woman brought the child to the Ghouse, he told the boy that he should not take sugar. The woman was surprised. She asked the Ghouse why he could not say the same words to the boy on the very first Hay. The Ghouse said: "I had myself taken sugar on that day. I have not taken sugar for the past three days. Had I taken sugar, how could the boy trust me that I am honest in asking him not to take sugar?" Similarly, the Government should also be honest in coming forward with the report next time as to how many government organisations have been booked for breach of this Act.

With these few words I wholehear-ted'y support this Bill.

SHRIMATI ELA RAMESH BHATT <Nominated): Mr.Vice-Chairman, I

do not know why I am always the last, but surely not because I am a woman.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): You know why you are the last.

SHRIMATI ELA RAMESH BHATT: But not the least. Sir, I welcome the proposed amendment in the Equal Reraunsration Act. However, looking to the implementation of the existing labour laws, there is hardly any hope •that it is going to make any improvement in the life of the women workers in

If only three labour legislations, i.e. The Minimum Wages Act, the Contract Labour Act and the Migrant Labour Act, are implemented, the life of the Labour in this country would be very different.

Coming to this legislation, based on the observations made by me during my recent tour of the country I, must say that the general feeling about this law is that this law does not apply to the unorganised labour. Also, the Act hardly applies in reality to women in the unorganised sector. As we know, majority of women happen to be in the unorganised sector. Agriculture is the biggest employment giving sector to women, T. would say that hardly anywhere women agricultural workers are getting wages equal to men. Then is the second biggest construction employment giving industry to women. Hardly any woman employed on construction work gets wages equal to man and it is not, as my friend said, that women workers have been producing less than what men are producing on the sama job. The third biggest employment giving industry is bidi and tobacco and there also we see that there is no existence of equal wages.

Of course, we know that the private employer is the biggest defaulter but the Gvernment, being the biggest employer in the country, is also no exception. For women labour, whether it is the unorganised sector or the Government, none is better. The

Government itself flouts its law openly. I can give concrete illustrations and to name a few, PWD is the biggest defaulter. The second biggest defaulter is the Forest Development Corporation. Even the Government Agriculture Universities and the farms that are being run by the Government do not pay equal wages to the labour, labour.

As I understand, the purpose originally for enactment of this law was not only to give equal remuneration but also to increase employment opportunities for women. What have We done under this law in this direction? May I ask the hon Minister: what has been done to bring women of the unorganised sector into the formal sector, or what you call organised sector? What has been done to bring women from the piece-rate wages to time-rate wages? The fact \ that though the country is going modern and becoming industrialised, yet on the labour front the proportion of the unorganised labour is Iricreasmg, and the proportion of women in the unorganised sector is also increasing. The women in the organised sector are now being pushed further into the unorganised sector. So how can this law be relevant to the women in the unorganised sector? And how can it improve the employment opportunities for women workers?

Let me say, Sir, that wage is a very crucial issue for women. Many studies have now opened our eyes to two facts. One is that there is a sharp increase in the women heading the households. Traditionally, it is understood that women are not heads of families; it is the min who are the main supporters of the family. But a number of studies have shown that 39 to 44 per cent families have women as the sole supporters of the families. More than 50 per cent of the families have major income contribution from women rather than men. In poor families, this ratio is still higher.

The second fact that has opened our eyes though these studies is that the more the cash income comes in the hands of women, in poor families particularly, the sooner the quality of life of the family goes up, because women spend mainly—almost 99 per cent of the woman's income is spent—on *tood*, shelter and clothing. That is how the level or quality of life of the family goes up sooner.

Sir, as I understand it, the purpose of this law is not only to give equal remuneration but also to give more employment opportunities. For that Advisory Committees have to be formed under this law. May I ask the hon. Minister—unfortunately the Labour Minister is not here—in how many States the Advisory Committees have not yet been formed? How many times have they held meetings? What have they achieved so far? And what measures have been taken for the inaction of the States in not forming the Advisory Committees'? And at the Central level, the Central Advisory Committee has been formed. May I ask: when did it meet last? It is three years since it met last. So there is no doubt in our mind that this Act is not taken seriously at all by the Central Government, much less by the State Governments. When an important law like the Minimum Wages Act is not implemented, no wonder that a law which is related to women is hardly paid more attention by the Government. The reality of the matter is that women workers hardly know that such a law exists. Women also hardly'believe that they are entitled to wages equal to those of men for similar work. We live in a society where women have been brought up in the belief that they are lesser human beings than men; it is a society which perceives women only as a mother, as a wife, as a home-maker, and not as a worker. Woman's self-perception is also such that she does not perceive herself, first of all, as a worker and then as equal to man as a worker.

So this is the social condition. She is not convinced that this law is applicable to her.

Then, about unions. Where are **the** unions which take up the issue of

women as an issue of the entire union? Where are strong unions which have taken up big fights for the implementation of minimum wages and which have taken up the issue of equal remuneration to women members of their unions? In such cases there is a great expectation from the Government. I would sincerely request the honourable Minister of Information and Broadcasting to give extensive coverage, to give publicity, to the labour laws, particularly laws related to women, more particularly, poor women. This kind of awareness raising of the people will prove more effective than a fleet of Government Inspectors in implementing the law.

Lastly Sir, I appreciate the provision for permitting voluntary organizations to file complaints regarding violations of the Act, In this case, If the Government is sincere about the effective implementation of the law, I strongly suggest that, wherever possible, women's organizations should be given the first preference while selecting organizations. This should be made clear in the instructions to the States. It is true that women workers will have easy access to legal protection only through women's organizations and Women Inspectors. Therefore, I also suggest the appointment of Women Inspectors in this case.

With these words, Sir, I support the amendment of the law. Thank you.

श्री सत्य प्रकाश मालवीय : माननीय उपसभाध्यक्ष जी, पिछले सप्ताह जब इसी सदन में बहस हो रही थी जिनने भी ग्रधिनियम हैं उनके भारतीय भाषाग्रों में अनुवाद के संबंध में तो उस छोर सरकार का ध्यान ग्राकुष्ट किया था कि जो अनवाः हो वह सरल भाषा में हो। इसलिए में रजरात के सम्माननीय नौजवान सदस्य श्री मीर्जा ईर्जादवेग की बात का पूरा समर्थन करता हं क्योंकि जब में यहां पर हिन्दी के अनुवाद की पढ़ता है तो बहु मेरी समझ में बिलकुल नहीं ग्राता,

लेकिन जब ईर्शादवेग साहब अपना हिन्दी में भाषण देते हैं तो मैं समझता हं कि उसको इस सदन का प्रत्येक माननीय सदस्य जिसको हिन्दी की जरा भी जानकारी हो उसको समझ लेता है। इसलिए मैं इस ग्रोर फिर सरकार का ध्यान आकर्षित करना चाहता हं कि भविष्य में जो भी ग्रधिनियमों के ग्रन्वाद हों वह कम से कम ग्राम ग्रादमी की भाषा में होने चाहिएं जिससे कि ग्राम ग्रादमी भी उनको समझ सर्वे । मान्यवर, हमारे में ग्रौर हमारे की जो प्रस्तावना है उसमें बराबर समानता की चर्चा की गई Equality of status and opportunity उसी प्रकार से संविधान के अनुच्छेद 14(2), 16(2), 39 सी), 39 डी), में भी समानता की चर्चा की गई है ग्रौर ग्रीर 39 (डी) में इस बात की भी चर्चा की गई है कि महिलाओं श्रीर पुरुषों के लिए समान कार्य के लिए समान वेतन होना चाहिए । इस दृष्टि से यह जो विधेयक लाया गया है इसका तो मैं स्वागत करता हुं लेकिन इस संबंध में में सरकार की जो मंशा है उस ब्रोर ध्यान ग्राकषित करना चाहता हे क्योंकि भ्राज भी बहत सी ऐसी संस्थाएं हैं जिन पर नियक्ति का ग्राधिकार केवल सरकार को प्राप्त है चाहे केन्द्रीय सरकार हो भ्रौर चाहे प्रदेश सरकार हो लेकिन आज भी महिलाग्रों को उपेक्षा की दिष्ट से देखा जाता है ग्रीर महिलाग्रों को सम्मान नहीं दिया जाता है जो कि उनको मिलना च।हिए । हमारे देश की महिलाएं किसी भी मायने में, परिश्रम या योग्यता के मामले में परूषों से कम नहीं है। लेकिन आज भी जब सरकारी सूची की श्रोर मेरा ध्यान जाता है, चाहे सुप्रीम कोर्ट के जजों की सूची हो, चाहे हाई कोर्ट के जजों की सुची हो, चाहे विश्व-उप कुलपति जो है उनकी सूची हो चाहे राज्यपालों की सुची या विदेश में राजनियकों की सुची हो तो मश्किल से आज भी अगर उंगली पर गिना जाए तो इन सारे पदों पर शायद एक दर्जन महिलाएं भी इस देश में नहीं होंगी। इसलिए मैं सरकार का घ्यान विशेष रूप से इस ग्रोर ग्राकॉयत करना चाहता हूं कि चाहे ग्राप संविधान में समानता की व्याख्या कर दीजिए, चाहे ग्राप कान्नी ग्रधिनियम बनाइये उसमें भी समानता की चर्चा कर दीजिए और समान कार्य के लिए समान बेतन की चर्चा र दीजिए लेकिन जब तक उसका कार्यान्वयन नहीं होगा तब तक जो हमारा मकसद है, जो हमारी अपेकाएँ है, वह पूरी नहीं हो पाएंगी । इस दृष्टि से सन, 1986 में भी लोक सभा के सदस्यों ने इस बात की मांग को रखा था कि यह जो वर्तमान कानून है, इसमें संशोधन करना चाहिए। लेकिन उसका कार्यान्वयन ग्रभी नहीं हमा।

मान्यवर, जनवरी, 1986 में ही इसी विषय पर, जिस पर माननीय सदस्या इल्ला भट्ट जी ने चर्चा कि की सी पी ० डब्ल ० डी० या पी० डब्ल ० डी० में काम करने वाल जो कर्मचारी है चाहे बे महिलाएं हो, चाहे पुरुष हो, उनको समान प्रकार का वेतन नहीं दिया जाता है । इस प्रकार का विषय, मान्यवर सर्वोच्च न्यायालय के पास गया था. ग्रीर 17 जनवरी, 1986 को [सप्रीम कोर्ट ने एक निर्णय पारित किया ! इस मामले में केन्द्र सरकार के जो विकील थे, उन्होंने इस प्रकार की बहस की कि कोई आवश्यकता नहीं है कि समान काम के लिए समान वेतन का प्रावधान जो संविधान में किया गया है, उसको सरकार करे। इस बहस की भी भर्सना सुप्रिम कोर्ट के जजों ने की । मैं उस र्फैसले की ग्रोर ग्रापका ध्यान ग्राकपित करना चाहंगा। यह सी०पी०डल्ल० डी० के जो कर्मचारी थे सुरेन्द्र सिंह जी, उन्होंने केन्द्र सरकार पर मुकदमा दाखिल किया भीर कहा कि हमारे यहां जो कर्मचारी है चाहे वे महिला है या पुरुष हैं, उनको उस प्रकार का वेतन नहीं मिलता, जो परमानेण्ट एम्पलाईज को मिलता है। तो उस बक्त सरकारी वकील ने बहस की जो संविधान की धारा है या अनुच्छेद है, इसको सरकार पर लागू नहीं होना चाहिए । मान्यवर, सरकारी वकील की जो राय होती है, वह सही होती है जो सरकार बीफ करती है। तो देते समय माननीय जस्टिस चिनापा- रेडडी ग्रीर माननीय जस्टिस बालाकृष्णा एराही ने जो निर्णय दिया, उसकी स्रोर मैं सरकार का ध्यान आक्रावित करना चाहता है।

"The Government Counsel argued that it could not be enforced in a court of law.

"We are not a little gurprised that such an argument should be advanced on behalf of Central Government 36 years after the passing of the Constitution and 11 years after the Forty-second Amendment proclaiming India as a Socialist Republic. The Central Government like all other organs of the state was committed to the Directive Principles of article 39 which enshrines equal pay for equal

"This argument lies ill in the mouth of the Central Government for it is an all too familiar argument with the exploiting class, and a welfare state committed to a socialistic pattern of society cannot be permitted to advance such argument."

Then, Sir, the Court directed the Central Government that it should adhere to the Directive Principles of State Policy guaranteeing equal pay for equal work which is not an abstract doctrine but accepted by the entire socialist world.

मान्यवर, मैंने इस फैसले की भ्रोर इसलिए ध्यान ग्राकषित किया कि केवल सवा साल पहले सर्वोच्च न्यायालय ने यह निर्णय दिया । लेकिन क्या वजह ज कि उस ग्रादेश का, उस निर्णय का ग्राउ तक कार्यान्वय नहीं हो रहा है, जबकि न्हिंने निश्चित रूप से इस बात का ग्रादेश मया कि समान काम के लिए समान वेतन हैदा। लाओं ग्रीर प्रूपों को मिलना चाहिएहि

मान्यवर, दूसरी छोर मैं ग्रापक ध्यान ग्राकधित करना चाहता हं कि इन्होंने धारा 5, धारा 10 ग्रीर धारा 15 में संशोधन किया है। द्यारा के अन्मार जहां पर केलल एक हजार तक तक जुर्माना होता था, वहां पर सजा की

श्री सत्य प्रकाश मालवाय] भी व्यवस्था की है ग्रीर साथ ही साथ यह कहा है कि 1,000/-रुपए तक जुर्माना हो सकता है। लेकिन जो सजा की व्यवस्था की है, उसमें यह कहा है कि --

"(a) in sub-section (1), for the words with fine which may extend to one thousand rupees", the words "with simple imprisonment for a term which may extend to one month or with fine which may extend to ten thousand rupees or with both" shall substituted:'

मेरा निवेदन यह है कि संशोधन में ग्राप सजा के लिए "सिम्पल इम्प्रिजनमेंट" का प्रावजान क्यों कर रहे हैं? जब यह माना जा रहा है कि इस प्रकार का कानन जो भंग करेंगे, इस प्रकार का कानून जो तोड़ेगे या इस प्रकार के कानून का जो लो। पालन नहीं करेंगे उनको जेल की हवा खानी पड़ेगों तो आपको इस सिम्पल डम्प्रिजनमेंट" की जगह "रिगोरस डम्पि-जनमेंट'' की व्यवस्था करनी चाहिए। मान्यवर, ग्रगली धारा में जहां इम्प्रिजनमेंट की व्याख्या की है, वहां न तो सिम्पल लिखा है ग्रौर न ही रिगोरस लिखा है, जिसका मतलब है ग्रीर जैया कानून में प्रावधान है कि जहां पर इम्प्रिजनमेंट लिखा हो वहां पर ग्रदालत का विवेक होता है कि वह कड़ी सजा दे या साधा-रण सजा दे। लेकिन जहां ऋषने यह सिम्पल इम्प्रिजनमेंट का इस्तेमाल किया है, उसके लिए निवेदन है कि उसे ''रिगो-रस" या कड़ा बनाया जाना चाहिए।

मान्यवर, दसरा मेरा सुझाव है, माननीय सदस्य यादव जी तथा इल्ला भट्ट जी ने जिस ग्रोर ध्यान ब्राक्षित कर दिया है। लेकिन मैं एक प्रश्न पूछना चाहता हं कि जो स्वैच्छिक संस्थान है, बेलफेयर इंस्टिटयशंस इसके बारें में यह कहा गया है कि: "recognised welfare institution or organisation means a social welfare institution or organisation recognised in this behalf by the Central or State Government."

तो इस संबंध में केन्द्र और राज्य सरकारें मान्यता तो देगी लेकिन इस संबंध में

वर्तमान विद्येयक में, इसी में इस व त की परिभाषा क्यों नहीं की गयी है कि कौन कौन सी सबेच्छित संस्थाएं होंगी, कौन कौन सी इस प्रकार की संस्वाएं होंगी जिनको मान्यता दी ज एगी श्रीर परिभाषा में ग्राएंगी। इस वत को वेग रखना या व्यापक रखने क' मतलब यह हुआ कि हमारा कनन ठीक प्रकर से लग नहीं हो पाएगा। इसलिये मेरा निवेदन है कि इस संबंध में भी सरकर को व्याख्या कर देनी चाहिए गीर इस कान में इस प्रकारको व्यवस्था कर देन चाहिए। वरन अधिक रियों के पास । ल ज एगा तो सरकर की भ्रोर सदन की जो मंशा है, वह ठीक तरह से पूरी नहीं हो प एगी। हमारे संविधान की ग्रार संविधान निर्माताग्री की जो इच्छा है कि सम न कर्य के लिए महिलाओं ग्रीर पुरूषों को सम न वेतन दिया जाप वह पूरी नहीं हो पायेगी। तो मेरा निवेदन है कि इसकी सरक र को व्याखा करनी च हिए।

उपसभाष्ट्राक्ष महोदय, मेरा अंतिम निवेदन यह है कि पूर नी घारा 10 जिसमें कि अप परिवर्तन करने ज रहे हैं, इसके अंतर्गत कितने मुकदमें अभी तक द'खिल हए, इसके आग आकड़े बत ने का कष्ट करे या पिछले तीन साल के झांकडे बत दी जिरे। अन्य म ननीय सदस्यों ने तो इस बारे में पूछा है कि कितने एवे म मले है जिनमें कि लोगों को सन मिली है। लेकिन भेरा प्रश्न दसर है कि पिछले तीन वर्ष के ग्रंदर धारा 10 के ग्रंतर्गत कितने ऐसे मामने हैं जिनमें कि सरकार की ग्रोर से च हे केन्द्री। सरकर रही हो या राज्य सरक र रही हो, मुकदमें खिल हिर्गए ? भले ही पकडे ए हो या सजा मिली हो।

इन्हीं शब्दों के साथ मैं संशोधन का समर्थन करत हं इस आगा और विश्व स के साथ कि यह क नून सिर्फ कित वों में ही पड नहीं रह जएम बल्कि इसका सही मायने में क यान्वयन होग । धन्यवाद

DR. (SHRIMATI) SAROJINI MA-HISHI (Karnataka); Mr. Vice-Chairman, Sir, I thank you for giving me a few minutes to speak on this Bill. I had the opportunity of going to a

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field wherein the relief work was going on in one part of the country. I went to some women workers and asked them: how much remuneration you are getting? They told me that it was nearly half of the remuneration given to the men workers. Then I talked to the Contractor or the person concerned. He told me 'no such thing is being done and we will look into it." Next day women workers came to me and told me "since we complained to you about these things, we have been relived from our services." Therefore, you will kindly appreciate how women workers are being treated actually in the field.

The Vice-Cnairman (Shri Mos tifa Bin Quasem) in the Chair) In theory we say so many things. Our Constitution has already proclaimed that irrespective of creed or sex or place of work cast, equality will be given to women, all shall be treated equally before law and equal protection shall be given to all. In spite of all these and in spite of our good wishes to ameliorate the socio-economic conditions of the weaker sections of this country, we find that in actual practice, the laws that are being made are never implemented or there is no seriousness on the part of the person implementing or the agency to implement with all Therefore, under seriousness. the eirmumstances, I would like to say when Equal Remuneration Act, 1976 was passed it was welcomed by the jubilant women's organisations but even after a period of one decade we see that H is not being implemented with seriousness. If vou kindly look into the reports of the women textiV workers in Maharashtra, women textile workers In Tamil Nadu and women textile workers in Kamataka you Wiil find that the number of women workers In these aress has been reduced. Why? Because the mill manager or the owner of the mill in the sector considers private that it is better workers to emnlov men rather than employ women workers giving them eoual nay. maternity leave and other facilities. I

have actually gone into these problems and when I talked to them they told me that it will be very costly for them to engage women workers and give them matarnity leave and pay equal wages. Therefore, the number of workers is gradually decreasing. In the case of women officers, the question does not arise. It arises only in the case of women workers in this field the casual labour, the contract labour, the migrant labour and all this labour where actually it is unorganised labour, this problem is seriously felt. In organised labour section, it may be possible to an extent... (Interruption).

SHRI G. VARADARAJ (Tamil Nadu): Mr. Vice-Chairman, Sir, I want to clarify one point. As far as textile industry is concerned, It is not the mill managemet but the Government Labour Laws and regulations are such that we cannot employ any woman worker after five of the clock. This means the mill managements prefer men.

SAROJINI MA-(SHRIMATI) DR. HISHI: This is a good thing that during night shifts, women employees cannot be employed. These things are also there but what are exactly the difficulties in the way of mill management also to implement these things, that also has got to be looked into. Therefore, under these circumstances, I would like to say that a survey of the last one decade will 6how us whether this is being implemented. In the unorganised sector, the question does not arise at all because it is out of question. They do not give equal pay at all. The woman is compelled to do the work. She is compelled to undertake the work to provide bread to her family. Therefore, even the Minimum Wages Act is not baing made applicable. required to work for whatever amount she gets. Sometimes, it is given in cash, sometimes, it is given in kind also and it is difficult to say what is the amount that is being given to her. Therefore, under these circumstances, when the Government has brought this amendment forward for Clause

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12, why should not the penalty be such as it will become deterrent for the other people not to commit these things also? If it is a matter of only Rs. 1,000/- or Rs. 1500/-, the industrialist will throw it away and go away. Therefore, this should be made deterrent so that they will be preven, ted from resorting to such types of things.

Secondly, I would like to say, Sir, in all seriousness, in the biggest sector of unorganised women 'labour, that is agricultural sector, how are we going to implement these things? As we find even in the case of public sector industries where women are to be given equal remuneration, they are not being given. At places, I know, Sir, because some women may require maternity leave and other things, an undertaking is taken from all the women workers that they are not married and they do not require such leave and other things. When I want to one factory, some women came out ad I asked them. They told me, "we are made to give this undertaking. Otherwise, we would not be taken into service at all That is what they said. Under these circumstances, I would really appreciate very much the amendment that has been brought forward but in all seriousness, it should be implemented. Shri Malik said that the Hindi translation of this is not being even understood by him. I do not know whather he will be able to appreciate it. ft is written in such a language that even I could not understand it. It should be appreciated in the other way. It has been translated in such a beautiful way that even I could not understand it. It is above my knowledge also. Therefore, it is written in a very graceful way. There are two ways of appreciation. If I can understand something, I say, could understand and this is a very beautiful piece. The second way of appreciation is it is so beautiful that even I could not understand it. Therefore, I am putting it in the second category. We should be able to appreciate this in that way.

Anyway, if these laws are translated into regional languages and they are broadcast as far as possible, they will go a long way in giving some understanding some knowledge at least to some p-ople because illiteracy in this country is of a very high percentage, especialty among women. Under these circumstances, we do not expect them to understand the law and try to implement these things. Their first objective is to get some money for their bread. They cannot go for fighting with the managers. The Government should come forward for giving full protection to the women and try to see that the people who are not providing these facilities are punished also. At places, I have seen that the creche is not provided for the babies; at places, I have seen even the other facilities, like drinking water and other relaxation facilities, even they are not provided. Therefore, these things go along with these things. Th2y should be provided to these people. Then only, of course, we can expect proper turnout of the work. I would welcome this Bill and request the Government to implement it in the public sector industries, in the bigger factories and see that these things are not violated. Compliance in violation is there but compliance in following the rules and regulations etc. is not being done. I would like the Government to very seriously implement these things. Thank you. 4.00

THE VICE-CHAIRMAN (SHRI MOSTAFA BIN QUASEM): The discussion on the Bill is now over. The Minister will reply tomorrow. Now we take up the short duration discussion.

SHORT DURATION DISCUSSION ON THE PRICE SITUATION IN THE COUNTRY

SHRI N. E. BALARAM (Kerala): Mr. Vice-Chairman, Sir, now, we are discussing, according to me, a very serious problem, the problem of price rise. This problem has already created a very difficult and a rather